

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).3405/2026

[Arising out of impugned final judgment and order dated 08-12-2025 in WP(C) No.8191/2025 passed by the High Court of Delhi at New Delhi]

SAUMYA CHAURASIA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 65334/2026 - CONDONATION OF DELAY IN REFILING/URING THE DEFECTS, IA No. 65390/2026 - EXEMPTION FROM FILING O.T.)

Date : 27-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) :Mr. Balbir Singh, Sr. Adv.
Mr. Harshwardhan Parganiha, Adv.
Mr. Anshul Rai, Adv.
Mr. Mayank Jain, Adv.
Mr. Madhur Jain, Adv.
Ms. Disha Jham, Adv.
Mr. Ojaswa Pathak, Adv.
Ms. Mallika, Adv.
Mr. Raunaq Singh, Adv.
Mr. Harshit Sharma, Adv.
Ms. Manubha Shankar, Adv.
M/s. Dharmaprabhas Law Associates, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
 2. We are not inclined to entertain this special leave petition.
- All that we wish to observe is that the petitioner shall be entitled to raise all her contentions, including regarding the question of validity of the prosecution sanction, before the Court

of competent jurisdiction at an appropriate stage.

3. It goes without saying that the Trial Court shall examine all the contentions to be raised on behalf of the petitioner uninfluenced by the observations made by the High Court in the impugned order.

4. The Special Leave Petition is, accordingly, dismissed.

5. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR